CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH

O.A.No.133/10

Friday this the 19th day of February 2010

CORAM:

HON'BLE Mr.GEORGE PARACKEN, JUDICIAL MEMBER HON'BLE Mr.K.GEORGE JOSEPH, ADMINISTRATIVE MEMBER

N.B.Sheela, W/o.M.N.Jayachandran, Station Master-III, Ernakulam Railway Station. Resident of Mundamattam, Thodupuzha, Idukki District – 685 584.

...Applicant

(By Advocate Mr.M.P. Varkey)

Versus.

- 1. Union of India represented by General Manager, Southern Railway, Chennai 600 003.
- 2. Senior Divisional Personnel Officer, Southern Railway, Trivandrum – 695 014.

...Respondents

(By Advocate Mr. Sunil Jacob Jose)

This application having been heard on 19th February 2010 the Tribunal on the same day delivered the following:-

ORDER

HON'BLE Mr.GEORGE PARACKEN, JUDICIAL MEMBER

The applicant in this OA seeks a declaration that she is entitled to have her pay re-fixed at Rs.6000/- on 1.5.2002 in scale Rs.4500-7000, and is eligible to have her pay fixed at Rs.6200/- on 31.1.2003/1.1.2003, at Rs.6350/- on 1.1.2004, at Rs.6500/- on 1.1.2005 and at Rs.6650/- on 1.1.2006 in scale Rs.5000-8000 with consequential arrears. She has also sought a declaration that she is eligible to have her pay revised as Rs.12370+4200 with effect from 1.1.2006 and Rs.12870+4200 with effect

from 1.7.2006 and so on in Pay Band 2 in scale Rs.9300-34800 + Rs.4200 (Grade Pay) with arrears. The applicant has also made Annexure A-4 representation dated 15.6.2009 to the respondents seeking the aforesaid benefits. It is seen that the respondents have not so far considered the aforesaid Annexure A-4 representation of the applicant.

2. In view of the above position, we dispose of this OA with a direction to the 2nd respondent to consider the Annexure A-4 representation dated 15.6.2009 of the applicant and dispose it of with a reasoned and speaking order under intimation to her. The respondents shall also treat the averments made in this OA as additional representation. The above directions shall be complied with, within a period of two months from the date of receipt of a copy of this order. There shall be no order as to costs.

(Dated this the 19th day of February 2010)

K.GEORGE JOSEPH ADMINISTRATIVE MEMBER GEÖRGE PARACKEN JUDICIAL MEMBER

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